

II. A copy (in English, and Hindi) of the Ministry of Surface Transport (Ports Wing) Notification G.S.R. No. 202(E), dated the 3rd April, 1991, publishing the corrigendum to Notification G.S.R. No. 931 (E), dated the 30th November, 1990. (Placed in Library. See No. LT-543/91)

MESSAGES FROM THE LOK SABHA

(I) The Places of Worship (Special Provisions) Bill, 1991.

(II) The Central Excises and Customs LAWS (Amendment) Bill, 1991.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

I

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Places of Worship (Special Provisions) Bill, 1991, as passed by Lok Sabha at its sitting held on the 10th September, 1991."

II

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Central Excises and Customs Laws (Amendment) Bill, 1991, as passed by Lok Sabha at its sitting held on the 10th September, 1991.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Madam, I lay a copy of each of the Bills on the Table.

REFERENCE TO REPLIES TO SPECIAL MENTIONS

SHRI A. G. KULKARNI (Maharashtra): Madam, I want to submit for your consideration a very important issue... (Interruptions)

श्रीमती सुषमा स्वराज (हरियाणा) :
मैडम, हरियाणा में तो लॉ एंड ऑर्डर का भद्दा बैठ गया है। मैंने उस दिन एक इश्यू उठाया था, लेकिन उसके बाद कितने ही इश्यू खड़े हो गए हैं। ... (व्यवधान)....

श्री महेन्द्र सिंह लोहार (हरियाणा) :
मैडम, हरियाणा के रोहतक में ... (व्यवधान)...

SHRI MD. SALIM (West Bengal): Madam, the question concerning....

SHRI A. G. KULKARNI (Maharashtra): Madam, I want to submit that Special Mentions, as per the previous practice, are not being replied to now a days by the Ministers concerned. Would you please advise the Leader of the House that Special Mentions should be replied to by the Ministers concerned? I don't And any one of us receiving a reply. Would you please ask the Leader of the House to help us in getting the replies? This practice was in vogue previously during the Congress regime ...

(Interruptions)

THE DEPUTY CHAIRMAN: The Leader of the House is here and I am sure he will convey the sentiments of the Members to the Ministers concerned. There are different Ministers. So he has to tell everybody. Please do that.

THE LEADER OF THE HOUSE (SHRI S. B. CHAVAN): Madam, I will do that.

SHRI DIPEN GHOSH (West Bengal): Madam, I raised a Special Mention on ... (Interruptions)... I have not yet received a reply ••. (Interruptions)